

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1191(A)/ND/2019

In the matter of :

Kribhco Infrastructure Ltd

.. PETITIONER

Vs.

Indo Arya Central Transport Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 26.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)


For the Petitioner /Op. Creditor : Mr. Virender Ganda, Sr. Advocate, Mr. Vishal Ganda,
Ms. Aastha Trivedi, Mr. Aman Choudhary, Advocates

For the Respondent/Corporate Debtor :
For the Intervener :


ORDER

Counsels for both sides are present. Counsel for the Operational Creditor seeks an adjournment. At request, time is enlarged.

Put up on 29.1.2020.


(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)